

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P (Cr.) No. 105 of 2018

Md. Nayeemuddin @ Md. Naimuddin Petitioner(s).

Versus

1. State of Jharkhand
2. The Principal Secretary, School Education and Literacy Dept. Govt. of Jharkhand, Project Building, PO & P.S Dhurwa, Ranchi
3. The Director, Primary Education, School Education and Literacy Dept. Govt. of Jharkhand, Project Building, PO & PS. Dhurwa Dist. Ranchi, Jharkhand
4. The Deputy Commissioner, Po & PS Godda, Dist. Godda, Jharkhand
5. The District Superintendent of Education, PO & PS Godda, Dist. Godda, Jharkhand
6. The Director, Jharkhand Education Project Council, Sarva Shiksha Abhiyan, Mecon Colony, PO & PS Doranda, Dist. Ranchi, Jharkhand
7. The Superintendent of Police, Godda, Jharkhand
8. The Officer-in-charge, Hanwara P.S, Godda Respondent(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Mr. Jalisur Rahman, Advocate
FOR THE STATE : Ms. Sweeta Singh, AC to L& C
FOR THE RESPONDENT NO.6 : Mr. Krishna Murari, Advocate

05/25.06.2020

Defect(s) as pointed out by the office is ignored.

Counsel for the petitioner seeks permission to withdraw this application,

Permission, as sought for, is granted.

Accordingly, the instant application stands dismissed as withdrawn.

(ANANDA SEN , J)